

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/TT/2016

Subject : Determination of transmission tariff for 2014-19 tariff block for LILO of 400 kV Kapada-Kolar S/C line at NP Kunta and establishment of 400/220 kV Sub-station at NP Kunta under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh-Part A (Phase-I)".

Date of Hearing : 13.6.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Ltd. and 16 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for 2014-19 tariff block for LILO of 400 kV Kapada-Kolar S/C line at NP Kunta and establishment of 400/220 kV Sub-station at NP Kunta under "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh-Part A (Phase-I)".
- b) The actual COD for the instant asset as 28.4.2016.
- c) Auditor's certificate, revised forms and RLDC trial run certificate will be submitted.

2. The learned counsel for TANGEDCO submitted that the petitioner has yet not furnished the documents and additional information sought by the Commission vide POC order dated 16.5.2016. The representative of the petitioner has submitted that all documents sought vide order dated 16.5.2016 were submitted vide affidavit dated

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9.6.2016. The Commission directed the petitioner to submit the same to all the beneficiaries and further directed all documents filed with the Commission should always be given to the beneficiaries in all future cases.

3. In response to a query of the Commission, the representative of the petitioner has submitted that 2 ICTs covered in the scope of the project have yet not been commissioned. The Commission directed the petitioner to submit the reasons for sub-division of scope of the project.

4. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 20.6.2016, with advance copy to the respondents:-

- a) Auditor certificate for the capital expenditure incurred as on COD and estimated capital expenditure incurred after COD as per requirement of the 2014 Tariff Regulations.
- b) The breakup of IDC and IEDC up to SCOD and from SCOD to COD as per Regulation 11 (A) (1) of Tariff Regulations, 2014. Amount of capital liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block should also be indicated. Further, with regard to balance and retention payment claimed in 2016-17, submit the nature/works against which the payment is withheld along with name of contractor/supplier and submit the amount of all balance payments yet to be made.
- c) An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
- d) Coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition.

5. The Commission directed the petitioner to file the information within the specified date, failing which the matter would be decided on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

